

**GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) :** (a) to (d). The procedure for imposition of major penalties on Central Government employees has been prescribed under the disciplinary rules which are statutory in character. These rules embody the principle laid down by Art. 311(2) of the Constitution that no civil servant should be dismissed, removed or reduced in rank, except after an inquiry and after giving him a reasonable opportunity of being heard. The exceptions are those cases covered by the provisions of the second proviso to Art. 311(2). A Government servant aggrieved by the imposition of such a penalty may appeal to the competent appellate authority, who will consider the same. The rules do not provide for the grant of a personal hearing by the appellate authority before deciding an appeal preferred by a Government employee against the penalty imposed upon him. However, in the basis of the discussions with the Staff Side, Government have issued an order providing that where the appeal is against an order imposing a major penalty and the appellant makes a specific request, the appellate authority may, after considering all relevant circumstances of the case, allow the appellant at its discretion a personal hearing. Such personal hearing by the Appellate Authority will be at its discretion, taking into account all the circumstances of the case.

#### **P.M.'s Visit to Stockholm**

5983. **SHRI YASHWANTRAO GADAKH PATIL :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Prime Minister visited Stockholm last month to attend the funeral of former Prime Minister of Sweden Mr. Palme;

(b) whether the Prime Minister met Swedish Prime Minister and leader of other countries; and

(c) if so, the matters discussed with them ?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) :** (a) Yes, Sir.

(b) Yes, Sir,

(c) During his visit to Stockholm to attend the funeral of the late Swedish Prime Minister, Mr. Olof Palme, Prime Minister had meetings with the president of Nicaragua and the Prime Minister of Sweden, USSR, Zimbabwe, Pakistan and Italy, former President Nyerere of Tanzania and the UN Secretary General. He also briefly met several other world leaders at various functions. Bilateral relations and international matters were generally discussed at these meetings.

#### **Visit of External Affairs Minister to Indonesia**

5984. **SHRI YASHWANTRAO GADAKH PATIL :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether he visited Jakarta on 15 March, 1986 and held discussions with the Indonesian President; and

(b) if so, the matters discussed and outcome thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) :** (a) and (b). Yes, Sir. The Minister of External Affairs paid an official visit to Indonesia from March, 14-16, 1986. During the visit he called on the Indonesian President H.E. Soeharto on the 15th March, 1986 and had discussions with him on bilateral, regional and international issues of mutual concern. The discussions were held in cordial and friendly atmosphere and helped to further consolidate the existing friendly relations between India and Indonesia.

#### **Up-Gradation of Remote Sensing Agency**

5985. **SHRI YASHWANTRAO GADAKH PATIL .** Will the PRIME MINISTER be pleased to state :

(a) whether the Remote Sensing Agency is being up-graded;

(b) if so, the details thereof; and

(c) the financial implications and the results expected ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) and (b). Major activities relating to remote sensing are carried on by National Remote Sensing Agency at Hyderabad and at Space Applications Centre, Ahmedabad. These institutions continue to do a number of experiments ranging from research to operational level, towards which their facilities as well as Projects are continuously upgraded. In addition, five Regional Remote Sensing Service Centres are being established for meeting the inter-active Computer System demands of a number of users in the country.

(c) A total provision of Rs. 15.89 crores is made in BE 1986-87 of the Department of Space for the above activities connected with remote sensing. All the Projects/Programmes will carry out necessary data collection, analysis, model development etc. These investments will facilitate use of remote sensing data and generate necessary trained manpower for computer processing of remotely sensed data and also collectoral data which will be used in resources management in the fields of agriculture, flood mapping, ground water targetting, regional geological mapping, soil mapping, drought monitoring, land use/land cover mapping, land degradation study including desertification and snow mapping etc.

#### Import and Manufacture of Computers

5986. SHRI MOHANBHAI PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that computers are being imported;

(b) if so, the amount annually involved on their import;

(c) names of those countries from where these are being imported;

(d) names of the units which are manufacturing computers in the country;

(e) whether any foreign firm has approached the Government for granting

licence to establish its unit to manufacture computers in india;

(f) if so, the details thereof and the action taken by Government thereon; and

(g) whether there is any proposal to manufacture large computers in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) During the last three years, *i.e.* 1983-84, 1984-85 and 1985-86 Government has given clearances for the import of computer systems worth Rs. 18.27 crores, Rs. 80.31 crores and Rs. 151 crores, respectively.

(c) These computer systems are being imported primarily from USA, UK, France, Japan, USSR and Germany.

(d) The details are covered in the statement given below. During the year 1985, 72 units have reported to have commenced production of computers.

(e) No, Sir. No foreign party has applied for Letter of Intent/Industrial Licence for the manufacture of computers. As per the computer policy announced on 19.11.1984, the manufacture of computers is allowed only to the Indian Companies having foreign equity not exceeding 40%.

(f) Does not arise.

(g) Yes, Sir, there is a proposal to manufacture large mainframe computers in the country.

#### Statement

##### *Details of Units in Production in the Area of Computers*

#### I. Organised Sector

1. M/s. Ambalal Sarabhai Enterprises Ltd.,  
ORG Division,  
Dr. Vikram Sarabhai Marg, Baroda-  
390007